



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Index & Agenda

Meeting No - NC/7/MEET/December/2022-23/14

Meeting Date -23/12/2022

Meeting Index of Norms Committee - 7 Plastic / Rubber Items

THE CHAIRMANSHIP OF
SHRI HARDEEP SINGH, ADDL. DGFT

Meeting No. 14/87ALC1/2022-23 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code held on 23.12.2022 under the Chairmanship of Shri Hardeep Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Vanijaya Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri NandLal, Technical Expert (Consultant), DGFT
- 4) Shri S.K. Mohapatra, DDG
- 5) Shri Mahesh Kumar, A.S.O.

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

Manual Cases

The Committee approved the minutes of Norms Committee -VII Meeting No. 13/87 dated 08.12.2022 since uploaded on DGFT website.


सुहृद कुमार मोहापात्रा
SUHRUT KUMAR MOHAPATRA
उप सहायक निदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशक, व्यापार सहायक निदेशक
Directorate General of Foreign Trade
भारत सरकार/Deptt. of Commerce
आयोग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. A-382	M/s. Navratan Specciality Chemicals LLP, Ahmedabad	Status: Deferred
M.No. 14 /23	Hqrs F.No. 01/87/50/038/AM18/DES.VII	
Date: 23.12.2022	RA's F.No. 08/24/40/411/AM17	
Advance Authorization No. & Date:	0810139670 dt. 07.02.2017	

Subject: -Fixation of adhoc input output norms in respect of Advance Authorization No. 0810139670 dt. 07.02.2017 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The representative of the firm appeared for personal hearing. After hearing the firm's representatives and consequent upon the discussion, it was decided that the firm will submit net content of each input in the export product with revised material balance as per discussion held indicating indigenous input also.

Case No. A-383	M/s. Navratan Specciality Chemicals LLP, Ahmedabad	Status: Deferred
M.No. 14 /23	Hqrs F.No. 01/87/50/039/AM18/DES.VII	
Date: 23.12.2022	RA's F.No. 08/24/40/412/AM17	
Advance Authorization No. & Date:	0810139672 dt. 07.02.2017	

Subject: -Fixation of adhoc input output norms in respect of Advance Authorization No. 0810139672 dt. 07.02.2017 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The representative of the firm appeared for personal hearing. After hearing the firm's representatives and consequent upon the discussion, it was asked to the the representative to submit GSM of Knitted Polister Fabric (Input) and net content of each input in the export product with justification of 10% wastage and revised matrial balance.

Case No. A-384	M/s. Navratan Specciality Chemicals LLP, Ahmedabad	Status: Deferred
M.No. 14 /23	Hqrs F.No. 01/87/50/370/AM17/DES.VII	
Date: 23.12.2022	RA's F.No. 08/24/40/085/AM17	
Advance Authorization No. & Date:	0810138106 dt. 06.06.2016	

Subject: -Fixation of adhoc input output norms in respect of Advance Authorization No. 0810138106 dt. 06.06.2016 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The representative of the firm appeared for personal hearing. After hearing the firm's representatives and consequent upon the discussion, it was asked to the the representative to submit GSM of Knitted Poliserter Fabric (Input) and net content of each input in the export product with justification of 10% wastage and revised matrial balance.

Case No. A-385	M/s Forech India Pvt. Ltd., Delhi	Status: Deferred
Hqrs. F. No.	HQRNORMREVIEW0000416AM23	
RA F. No.	05/23/40/237/AM15	
Advance Licene No./Date	0510391124 DT. 15.09.2014	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0510391124 dt. 15.09.2014 issued under para 4.07 of FTP on self declaration basis obtained by M/s Forech India Pvt. Ltd., Delhi.

Decision: The case was considered as per agenda. The representatives of the firm appeared for personal hearing. After hearing the firm's representative and consequent upon discussion in detail, it was decided to defer the case for further examination.


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 Ministry of Commerce, Govt. of India
 Udyog Bhawan, New Delhi

Case No. A-386	M/s V.S. Yarns Pvt. Ltd., Ludhiana	Status: Approved
Hqrs. F. No.	Nil	
RA F. No.	30AX04000068AM22	
Advance Licence No./Date	3011001671 dt. 18.01.2022	

Subject: fixation of adhoc input output norms in respect of advance authorization 3011001671 dt. 18.01.2022 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that the Technical Experts has furnished their comments in this case. The Committee decided to fix the adhoc input output norms with 5% wastage as under:-

Export Item	Qty.	Sl.No.	Import Item	Qty allowed
PVC Film	1.00Kg	1	PVC Resin (Suspension Grade)	0.6615Kg
		2	Titanium Dioxide	0.0420Kg
		3	Plasticizer (DOP/DOA/DINP)relevant	0.0620Kg
		4	Stabilizer (Relevant)	0.0105Kg

RA may take consequential action as per FTP/HBP.

Case No. A-387	M/s Jindal Speciality Textiles Ltd., Ludhiana	Status: Approved
Hqrs. F. No.	01/87/50/307/AM18/DES.VII	
RA F. No.	30/24/40/013/AM18	
Advance Licence No./Date	3010104093 dt. 11.08.2017	

Subject: Re-fixation of adhoc input output norms in respect of advance authorization No. 3010104093 dt. 11.08.2017 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that the Technical Experts has furnished their comments in this case. The Committee decided to fix the adhoc input output norms with 7% wastage on PVC Flex Banner and 5% wastage on PVC Film respectively wastage as under:-

Export Item	Qty.	Sl.No.	Import Item	Qty allowed
PVC Flex Banner	1.00Kg	1	PVC Resin	0.49755Kg
		2	Plasticizer DOP	0.05350Kg
		3	Titanium Dioxide	0.03852Kg
		4	Stabilizer (Relevant)	0.00899Kg
		5	Warp Knitted Polyester Fabric of Relevant GSM	0.24610Kg
		6	Lubricant and Calcium Carbonate	Not allowed since shown indigenous
PVC Film	1.00Kg	1	PVC Resin	0.6615Kg
		2	Relevant Plasticizer (DOP/DOA/DINP)	0.0620Kg
		3	Titanium Dioxide	0.0420Kg
		4	Stabilizer (Relevant)	0.0105Kg

RA may take consequential action as per FTP/HBP.


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 Ministry of Commerce, New Delhi
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Case No. A-388	M/s Shrinath Flexi Pack Pvt. Ltd., Hyd	Status: Approved
Hqrs. F. No.	01/87/50/699/AM21/DES.VII	
RA F. No.	09/24/40/055/AM21	
Advance Licence No./Date	0910068703 dt. 30.04.2020	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0910068703 dt. 30.04.2020 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that the Technical Experts has furnished their comments in this case. The Committee decided to fix the adhoc input output norms with 4.25% wastage (as applied for) as under:-

Export Item	Qty.	S.No.	Import Item	Qty allowed
Multi Layer Co-Extruded Plastic packaging material unprinted (Stretch Film)	10,00,000Kg	1	LLDPE Granules	7,80,000.00Kg
		2	LDPE Granules	2,62,500.00Kg

RA may take consequential action as per FTP/HBP.

Case No. A-389	M/s Shrinath Flexi Pack Pvt. Ltd., Hyd	Status: Approved
Hqrs. F. No.	01/87/50/700/AM21/DES.VII	
RA F. No.	09/24/40/055/AM21	
Advance Licence No./Date	0910068706 dt. 30.04.2020	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0910068706 dt. 30.04.2020 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that the Technical Experts has furnished their comments in this case. The Committee decided to fix the adhoc input output norms with 4.25% wastage (as applied for) as under:-

Export Item	Qty.	S.No.	Import Item	Qty allowed
Multi Layer Co-Extruded Plastic packaging material unprinted (Cling Film)	5,00,000Kg	1	LLDPE Granules	3,90,000.00Kg
		2	LDPE Granules	1,31,250.00Kg

RA may take consequential action as per FTP/HBP.

Case No. A-390	M/s ITC Ltd-SBU Packaging & Printing, Chennai	Status: Deferred
Hqrs. F. No.	HQRNORM APPLY00299977AM22	
RA F. No.	0904AX04000072 AM23	
Advance Licence No./Date	0411003228 DT. 02.05.2022	

Subject: fixation of adhoc input output norms in respect of subject advance authorization No. 0411003228 DT. 02.05.2022 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee decided to defer the case for further examination of Technical Experts.

The meeting ended with the thanks of Chairman.


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